

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1583
ANSWERED ON 15TH DECEMBER, 2022**

GUIDELINES FOR CAR POOLING

1583. SHRI RAVIKUMAR D.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is considering car pooling among efficient alternative mobility solutions and is aware of its environmental benefits and if so, the details thereof;

(b) whether the Government acknowledges the differences between commercial ride sharing and non-commercial car pooling models and if so, the details thereof;

(c) whether the Clause-15 of the Motor Vehicle Aggregator Guidelines-2020 implies that the same provisions apply to both commercial ridesharing and non-commercial car pooling and if so, the details thereof; and

(d) whether the Government proposes to introduce separate guidelines to regulate the car pooling industry and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) 1. Ministry of Road Transport & Highways has issued the Motor Vehicle Aggregators Guidelines, 2020 in accordance with Section 93 of Motor Vehicles Act, 1988 on 27th November, 2020. These Guidelines are applicable to Aggregators onboarding transport vehicles. The vehicles that may be integrated by the Aggregators shall include all motor vehicles under the aforesaid Act and e-rickshaws. These Guidelines provide a guiding framework to the State/ UT Governments to consider for issuance of license as well as regulating the business being conducted by such Aggregators.

2. Clause 11 of the aforesaid Guidelines provide that aggregators may provide pooling facilities to riders whose details and KYC are available.

3. In furtherance of the objective of reduction in traffic congestion, vehicular pollution and effective assets utilization, clause 15 of the aforesaid Guidelines provide for aggregation of non-transport (non-commercial) vehicles.
